

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 20/16 of NC-VI held on 17.03.2016

Meeting No. 20/16 for the licensing year 2015-16 held on 17.03.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Bikram Nath	A.D	MFPI
2.	Sh. S.K. Pandey	A.D	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	809	Party Name: DRYTECH PROCESSES (I) PVT. LTD	Meet No/Date: 20/85-ALC3/2015 17.03.2016	Status:
	HQ File : 01/85/50/020/AM15	RLA File : 03/94/40/659/AM14	Lic.No/Date: 0310772062 26.02.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

2	810 Case No.: 1/4/85-ALC3/2015	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date: 20/85-ALC3/2015 17.03.2016	Status:
	HQ File : 01/85/050/00031/AM16/	RLA File : 05/24/040/00015/AM16/	Lic.No/Date: 0510393961 24.04.2015	Deferred
The committee noted that the comments are awaited from O/o Textile Commissioner. The Committee decided to remind O/o Textile Commissioner to expedite the comments.				

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कमिशन विभाग/Department of Commerce
एनएच, एनएच, नए दिल्ली
Udyog Bhawan, New Delhi

3	811 Case No.:11/12/85-ALC3/2014	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00100/AM15/	RLA File :03/94/040/00334/AM15/	Lic.No/Date:0310787165 22.07.2014	Deferred
	The committee noted that CIFT has been requested to clearly indicate the inputs specifying their quantity(individual-item wise) per unit quantity of export item vide this office e-mail dt. 24.11.2015 which is still awaited. The Committee decided to remind CIFT to expedite the reply/revised comments. The case is deferred for 14.04.2016.			

Rup

4	812 Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
	The Committee noted that the firm has not furnished the information called for vide this office e-mail dt. 10.12.2015 followed by e-mail reminder dt. 20.01.2016(1st reminder). The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.			

Rup

5	813 Case No.:5/4/85-ALC3/2015	Party Name:SACHCHADE FOOD PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00035/AM16/	RLA File :08/24/040/00019/AM16/	Lic.No/Date:0810135076 22.04.2015	Deferred
	The Committee noted the a clarification as to what exactly is the use of Corn Masa Flour in the export product has been called for from the firm vide this office e-mail dt. 19.01.2016 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016			

Rup

6	814 Case No.:11/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00107/AM16/	RLA File :02/24/040/00037/AM16/	Lic.No/Date:0210205924 25.06.2015	Deferred
	The committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments.			

hmt

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कमिशन ऑफ़ कॉमर्स
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

7	815 Case No.:12/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00108/AM16/	RLA File :02/24/040/00038/AM16/	Lic.No/Date:0210205937 30.06.2015	Deferred
The committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments.				

Rmp

8	816 Case No.:18/14/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00143/AM16/	RLA File :10/24/040/00069/AM16/	Lic.No/Date:1010059312 12.11.2015	Deferred
The Committee noted that certain information has been called for by MFPI from the firm vide their letter No. 4(33)/2015-DGFT dt. 18.12.2015. The firm has furnished the reply to MFPI vide their letter dt. 13.01.2016 under intimation of this office. The comments of MFPI awaited. The Committee decided to remind MFPI to expedite the comments.				

Rmp

9	817	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/50/139/AM13	RLA File :03/94/40/434/AM13	Lic.No/Date:0310709877 21.09.2012	Deferred
The Committee noted that the comments of are awaited from MSME(Food). The committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 01.04.2016.				

Rmp

10	818	Party Name:OLAM AGRO INDIA LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/50/118/AM13	RLA File :10/24/40/042/AM13	Lic.No/Date:1010050986 23.08.2012	Deferred
The Committee noted that the comments of MFPI furnished vide their letter No. 4(7)/2016DGFT dt. 16.03.2016 and the representative of MFPI was requested to comment on the quantity of inputs requirement per unit of output. The ground of their present recommendation was not found acceptable as a reference on the policy issue has been made to concerned Policy Division and requisite clarification is awaited. The case is deferred for 01.04.2016.				

h/h

योगेन्द्र सिंह/YOGINDER SINGH
उप महा निदेशक विदेश व्यापार
By, Director General of Foreign Trade
विदेश व्यापार निदेशालय
Dis Directorate General of Foreign Trade
कमिशनर विदेश व्यापार
एन.एच. 1, नया दिल्ली
Nayee Bhawan, New Delhi

Rmp

11	819 Case No.:16/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Deferred
The Committee noted that on the basis of MFPI's letter No. 4(28)/2015-DGFT dt. 09.11.2015, certain information have been called for from the firm vide this office e-mail dt. 29.12.2015 which are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.				

Rup

12	820 Case No.:10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016				

Rup

13	821 Case No.:13/11/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00094/AM16/	RLA File :31/83/040/00072/AM16/	Lic.No/Date:3110065603 20.08.2015	Deferred
The Committee noted that a clarification/information called for from the firm vide this office e-mail dt. 20.11.2015 is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.				

Rup

	822	Party Name:LAXMI ENTERPRISES	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status: Deferred
14	HQ File :01/85/162/152/AM14	Fixation of wastage norms for export product "Spices".		
The Committee noted that the firm has been asked to elaborate the ingredients of export item vide this office e-mail 20.01.2016 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.				

11/7

योगेश्वर सिंह/YOGINDER SINGH
उप महासचिव/उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार उद्देश विभाग
Director General of Foreign Trade
भारतीय विदेश व्यापार विभाग
एन.ए.ए. नए दिल्ली
New Delhi

Rup

15	823 Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred
The Committee noted that Tea Board has reminded the firm to furnish the reply vide their letter dt. 27.01.2016 under intimation of this office. The Committee decided to remind the firm to expedite the reply to Tea Board. The case is deferred for 14.04.2016.				

Rmp

16	824 Case No.:1/14/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00126/AM16/	RLA File :31/83/040/00061/AM16/	Lic.No/Date:3110065622 04.09.2015	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt of C&PC to expedite the comments. The case is deferred for 14.04.2016.				

Rmp

17	825 Case No.:2/1/85-ALC3/2015	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00001/AM16/	RLA File :07/24/040/00406/AM15/	Lic.No/Date:0710107659 19.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

Rmp

18	826 Case No.:12/23/85-ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00198/AM15/	RLA File :07/24/040/00401/AM15/	Lic.No/Date:0710107599 12.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

WHT

Rmp

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उप महा निदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कमिशनर विदेश व्यापार, भारत सरकार
एन 10/10, नई दिल्ली
N 10/10, New Delhi

19	827 Case No.:30/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00150/AM15/	RLA File :03/95/040/00556/AM15/	Lic.No/Date:0310789920 01.10.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

Rmp

20	828 Case No.:24/5/85-ALC3/2015	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred
The Committee noted that MSME(G&C) has called for certain information from the firm vide their letter dt. 02.03.2016. The committee decided to remind the firm to expedite the information. The case is deferred for 14.04.2016.				

Rmp

21	829 Case No.:13/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00109/AM16/	RLA File :02/24/040/00095/AM16/	Lic.No/Date:0210206053 10.08.2015	Deferred
The Committee noted the comments of Tea Board furnished vide their letter No. LC/ALA/2013/5842 dt. 10.03.2016 and observed that quantity of imported tea needs to be specified origin-wise for the sake of accountability. Therefore, same may be called for from the firm . The case is deferred for 14.04.2016.				

hik7

Rmp

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Dy. Director General of Foreign Trade
विदेश व्यापार विभाग
Ministry of Commerce
कमिश्नर, विदेश व्यापार
एन.डी.ओ. बंगलौर, नया दिल्ली
N.D.O. Bangalore, New Delhi

830 Case No.:7/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:																					
HQ File :01/85/050/00172/AM16/	RLA File :03/94/040/00629/AM16/	Lic.No/Date:0310800351 20.11.2015	Approved																					
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 11.03.2016. On the basis of MFPI's comments and the items as applied for , the Committee decided to fix the ad-hoc input output norms as under:-																								
22 <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Kinder Joy Chocolate</td> <td rowspan="5">1.00Kg only the Chocolate i.e. excluding the weight of the Toy.</td> <td>1</td> <td>Cocoa Powder</td> <td>0.0011Kg/Kg</td> </tr> <tr> <td>2</td> <td>Vanillina Flavour</td> <td>0.00002Kg/Kg</td> </tr> <tr> <td>3</td> <td>Powder Malt Extract</td> <td>0.00002Kg/Kg</td> </tr> <tr> <td>4</td> <td>Hazel Nuts Flavour</td> <td>0.0001Kg/Kg</td> </tr> <tr> <td>5</td> <td>Mix Toy Kinder Joy</td> <td>On net to net basis with accountability clause.</td> </tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Kinder Joy Chocolate	1.00Kg only the Chocolate i.e. excluding the weight of the Toy.	1	Cocoa Powder	0.0011Kg/Kg	2	Vanillina Flavour	0.00002Kg/Kg	3	Powder Malt Extract	0.00002Kg/Kg	4	Hazel Nuts Flavour	0.0001Kg/Kg	5	Mix Toy Kinder Joy	On net to net basis with accountability clause.
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		3	Powder Malt Extract	0.00002Kg/Kg																				
		4	Hazel Nuts Flavour	0.0001Kg/Kg																				
		5	Mix Toy Kinder Joy	On net to net basis with accountability clause.																				

Rup

831 Case No.:8/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:																					
HQ File :01/85/050/00173/AM16/	RLA File :03/94/040/00570/AM16/	Lic.No/Date:0310799733 28.10.2015	Approved																					
23 The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 11.03.2016. On the basis of MFPI's comments and the items as applied for , the Committee decided to fix the ad-hoc input output norms as under:-																								
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		5	Mix Toy Kinder Joy	On net to net basis with accountability clause.																				

hkh

Rup

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रूप सहायविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार एवं निर्यात
Disposal, General of Foreign Trade
कमिश्नर, विदेश व्यापार, Ministry of Commerce
एन.डी.ओ. नई दिल्ली
New Delhi

24	832 Case No.:15/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00180/AM16/	RLA File :03/94/040/00729/AM16/	Lic.No/Date:0310801022 15.12.2015	Deferred
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 11.03.2016 and observed that the recommendation of MFPI in the case of 22 & 23 can not be accepted in the present case as one of the import item is different. Hence, the Committee decided to remind MFPI to furnish comments in this case. The case is deferred for 14.04.2016.				

Rmp

25	833 Case No.:4/3/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00018/AM16/	RLA File :04/24/040/00340/AM15/	Lic.No/Date:0410160393 08.04.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

Rmp

26	834 Case No.:17/14/85-ALC3/2015	Party Name:OMSAI FOODS	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00142/AM16/	RLA File :31/83/040/00087/AM16/	Lic.No/Date:3110065692 01.10.2015	Deferred
The Committee noted that on the basis of MFPI's letter No. 4(3)/2016-DGFT dt. 08.02.2016, certain information have been called for from the firm vide this office e-mail dt. 12.02.2016 which are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.				

Rmp

27	835 Case No.:2/2/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00013/AM16/	RLA File :07/24/040/00454/AM15/	Lic.No/Date:0710107909 23.03.2015	Deferred
The Committee noted that a clarification (i.e. the item of export and raw material used appear to be Ayurvedic Medicine not Food Products nor Food Supplement) has been called for from the firm vide this office e-mail dt. 19.01.2016 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 14.04.2016.				

Wx1

योगेश्वर सिंह/YOGINDER SINGH
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार एवं निर्यात विभाग
Directorate General of Foreign Trade
कमिशनर, विदेश व्यापार, नई दिल्ली
Commissioner of Commerce
New Delhi

Rmp

28	836 Case No.:11/22/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Deferred
The Committee noted that the firm has furnished the reply vide their e-mail dt. 29.07.2015 and the same were forwarded to MFPI vide this office e-mail dt. 25.08.2015 and MFPI was reminded vide this O.M. dt. 04.12.2015, comments awaited. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

Rms

29	837 Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt of C&PC to expedite the comments. The case is deferred for 14.04.2016.				

Rms

838

Case No.:10/20/85-ALC3/2015

Party Name:FERRERO INDIA PVT.LTD,

Meet No/Date:20/85-ALC3/2015

17.03.2016

Status:

HQ File

:01/85/050/00204/AM16/

RLA File

:03/94/040/00883/AM16/

Lic.No/Date:0310802059

27.01.2016

Approved

The Committee noted that NC has approved a similar case of this firm for same export/import item in this meeting at S. No. 22. Hence Committee decided to fix the ad-hoc input output norms in this case also as under:

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Export Item	Qty	Import Item	Qty	
Kinder Joy Chocolate	1.00Kg only the Chocolate i.e. excluding the weight of the Toy.	1	Cocoa Powder	0.0011Kg/Kg
		2	Vanillina Flavour	0.00002Kg/Kg
		3	Powder Malt Extract	0.00002Kg/Kg
		4	Hazel Nuts Flavour	0.0001Kg/Kg
		5	Mix Toy Kinder Joy	On net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

hlt

Rms

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
By. Director General of Foreign Trade
विदेश व्यापार उद्देश विभाग
Directorate General of Foreign Trade
कमिशनर, विदेश व्यापार, नया दिल्ली
New Delhi

839 Case No.:11/20/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
HQ File :01/85/050/00205/AM16/	RLA File :03/94/040/00884/AM16/	Lic.No/Date:0310802060 27.01.2016	Approved

The Committee noted that NC has approved a similar case of this firm for same export/import item in this meeting at S. No. 22. Hence Committee decided to fix the ad-hoc input output norms in this case also as under:

Export Item	Qty	Import Item	Qty
Kinder Joy Chocolate	1.00Kg only the Chocolate i.e. excluding the weight of the Toy.	1 Cocoa Powder	0.0011Kg/Kg
		2 Vanillina Flavour	0.00002Kg/Kg
		3 Powder Malt Extract	0.00002Kg/Kg
		4 Hazel Nuts Flavour	0.0001Kg/Kg
		5 Mix Toy Kinder Joy	On net to net basis with accountability clause.

RA may take consequential action as per policy/procedure.

Rmp

32	840 Case No.:9/20/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00203/AM16/	RLA File :03/94/040/00899/AM16/	Lic.No/Date:0310802196 03.02.2016	Deferred
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 11.03.2016 and observed that the recommendation of MFPI in the case of 22 & 23 can not be accepted in the present case as one of the import item is different. Hence, the Committee decided to remind MFPI to furnish comments in this case. The case is deferred for 14.04.2016.				

whi

Rmp

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
By, Director General of Foreign Trade
विदेश व्यापार उपायुक्त
Director General of Foreign Trade
हस्ताक्षर विभाग Ministry of Commerce
आर.के. अहिर, नया दिल्ली
Ajay K. Ahir, New Delhi

33

841 Case No.:8/20/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
HQ File :01/85/050/00202/AM16/	RLA File :03/94/040/00897/AM16/	Lic.No/Date:0310802195 03.02.2016	Approved
The Committee noted that NC has approved a similar case of this firm for same export/import item in this meeting at S. No. 22. Hence Committee decided to fix the ad-hoc input output norms in this case also as under:			
Export Item	Qty	Import Item	Qty
Kinder Joy Chocolate	1.00Kg only the Chocolate i.e. excluding the weight of the Toy.	1 Cocoa Powder	0.0011Kg/Kg
		2 Vanillina Flavour	0.00002Kg/Kg
		3 Powder Malt Extract	0.00002Kg/Kg
		4 Hazel Nuts Flavour	0.0001Kg/Kg
		5 Mix Toy Kinder Joy	On net to net basis with accountability clause.
RA may take consequential action as per policy/procedure.			

Rms

34	842 Case No.:12/20/85-ALC3/2015	Party Name:BRUSHION GLOBAL SOLUTION PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00206/AM16/	RLA File :03/94/040/00757/AM16/	Lic.No/Date:0310801809 15.01.2016	Deferred
The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee decided to remind Deptt. of C&PC to expedite the comments. The case is deferred for 14.04.2016.				

Rms

35	843 Case No.:15/20/85-ALC3/2015	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00209/AM16/	RLA File :03/94/040/00958/AM16/	Lic.No/Date:0310802550 12.02.2016	Deferred
The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite the comments. The case is deferred for 14.04.2016.				

W21

Rms

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार उप निदेशालय
(International Department of Foreign Trade)
संयुक्त प्रशासन, नई दिल्ली
Joint Secretariat, New Delhi
Udyog Bhawan, New Delhi

36	844 Case No.:8/19/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00194/AM16/	RLA File :31/83/040/00124/AM16/	Lic.No/Date:3110065789 11.12.2015	Deferred
The Committee noted that the comments are awaited from ICAR. The Committee decided to remind ICAR to expedite the comments. Also decided to seek clarification from the firm as to how actual user condition in these cases will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Roses. The case is deferred for 14.04.2016.				

37	845 Case No.:3/20/85-ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

38	846 Case No.:4/20/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00198/AM16/	RLA File :09/24/040/00473/AM16/	Lic.No/Date:0910062879 20.11.2015	Deferred
The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee decided to remind Deptt. of C&PC to expedite the comments. The case is deferred for 14.04.2016.				

39	847 Case No.:7/20/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:20/85- ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00201/AM16/	RLA File :05/23/040/00361/AM16/	Lic.No/Date:0510396463 30.11.2015	Deferred
The Committee noted the comments of MFPI furnished vide their O M No. 4(15)/2013-DGFT dt. 19.02.2016 and decided to call for the ratio of inputs Roasted Peanut Kernals, Icing Sugar and SMP in the export product. Secondly, the previous AAs were ratified only for 'Roasted Peanuts' while the export item was same as in the present case. The Committee decided to seek clarification from the firm. The case is deferred for 14.04.2016.				

40	848 Case No.:1/20/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00195/AM16/	RLA File :08/24/040/00418/AM16/	Lic.No/Date:0810137408 11.03.2016	Deferred
The Committee noted that the hard copy of application has not been received. The Committee decided to remind concerned RA for providing hard copy of application. The case is deferred for 14.04.2016.				

Rup

41	849 Case No.:5/20/85-ALC3/2015	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00199/AM16/	RLA File :05/23/040/00462/AM16/	Lic.No/Date:0510397523 08.02.2016	Deferred
The Committee noted that comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 14.04.2016.				

Rup

42	850 Case No.:6/20/85-ALC3/2015	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00200/AM16/	RLA File :05/23/040/00450/AM16/	Lic.No/Date:0510397451 01.02.2016	Deferred
The Committee noted that comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 14.04.2016.				

Rup

43	851 Case No.:13/20/85-ALC3/2015	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00207/AM16/	RLA File :03/95/040/00811/AM16/	Lic.No/Date:0310802174 02.02.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

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Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
कमिशनर, विदेश व्यापार, नया दिल्ली
Commissioner of Foreign Trade
Udyog Bhawan, New Delhi

44	852 Case No.:14/20/85-ALC3/2015	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00208/AM16/	RLA File :03/95/040/00843/AM16/	Lic.No/Date:0310802541 12.02.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.04.2016.				

Rup

45	853 Case No.:2/20/85-ALC3/2015	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2015 17.03.2016	Status:
	HQ File :01/85/050/00196/AM16/	RLA File :31/83/040/00132/AM16/	Lic.No/Date:3110065810 28.12.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 14.04.2016.				

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Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार विभाग, निदेशालय
Director General of Foreign Trade
कमिशन विदेश व्यापार, Ministry of Commerce
एन.टी. रोड, नई दिल्ली-110002
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